

**IN THE INCOME TAX APPELLATE TRIBUNAL "PATNA" BENCH, PATNA
(VIRTUAL HEARING AT KOLKATA)**

**BEFORE SHRI RAJESH KUMAR, AM
AND
SHRI PRADIP KUMAR CHOUBEY, JM**

**ITA No. 565/PAT/2022
(Assessment Year:2010-11)**

Dharmendra Kumar,
Vill- Javadih, P.O- Turki,
Turki, Muzaffarpur,
Bihar - 844127

(Appellant)

**Commissioner of Income-
tax (Appeals), Patna**

Vs. C.R. Building, Birchand Patel
Marg, Patna - 800001

(Respondent)

PAN No. AUZPK1472H

Assessee by : Shri Abhi Sarkar, Adv.
Revenue by : Shri Ashwani Kumar, Sr. DR

Date of hearing: 04.03.2025

Date of pronouncement : 12.03.2025

ORDER

Per Rajesh Kumar, AM:

This is an appeal preferred by the assessee against the order of the National Faceless Appeal Centre, Delhi (hereinafter referred to as the "Ld. CIT(A)") dated 28.03.2022 for the AY 2010-11.

02. At the time of hearing, it was pointed out that the assessee has already gone into Vivad Se Vishwas Scheme 2024 ('VSVS 2024' Scheme) by filing form no.1, with the competent authority and therefore, prayed before the Bench that the assessee may be allowed to withdraw this appeal to which the Id. DR did not oppose.
03. Hence, we are dismissing the appeal as withdrawn with a liberty to the assessee to get the appeal revived by filing necessary miscellaneous application if the assessee is not successful in the VSVS-24, for any reason, whatsoever.



04. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 12.03.2025.

Sd/-
(PRADIP KUMAR CHOUBEY)
(JUDICIAL MEMBER)

Sd/-
(RAJESH KUMAR)
(ACCOUNTANT MEMBER)

Kolkata, Dated: 12.03.2025

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Patna